

Unorganised Rural Labour

3115. SHRI M.V.V.S. MURTHY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have any proposal to enact a comprehensive legislation for the unorganised rural labour;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

(c) The Govt. is operating a large number of schemes for the upliftment of the weaker sections of the labour force, like the fixation of minimum wages linked to poverty line, implementation of poverty alleviation programmes like Integrated Rural Development Programme (IRDP), Training of Rural Youth for Self Employment (TRYSEM), Development of Women and Children in Rural Areas (DWCRA), Jawahar Rozgar Yojana, schemes for financial assistance to landless agricultural labour and pension schemes for the old and destitute.

Besides, the following labour laws are meant for protecting the rights and interests of the unorganised rural/agriculture labourers: Workmen's Compensation Act, 1923, Minimum Wages Act, 1948, Equal Remuneration Act, 1976, Bonded labour System (Abolition) Act, 1975, Inter-State Migrant Workmen (Regulation & Conditions of Service) Act, 1979, Child labour (Abolition & Regulation) Act, 1986; Contract labour (Regulation & Abolition) Act, 1976.

Amount Provided by Agricultural And Rural Development Banks for Rural electrification

3116. SHRI VISHWESHWAR BHAGAT: Will the Minister of FINANCE be pleased to state:

(a) the amount provided by Agricultural and Rural Development Banks for the rural electrification and agricultural development during the last three years, State-wise; and

(b) the provisions made in this regard during the Eighth Five Year Plan State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Information is being collected and will be laid on the Table of the House to the extent available.

[*Translation*]

Export quota of Powerloom Cloth

3117. SHRI TEJSINGHRAO BHONSLE: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to increase the export quota of cloth manufactured by powerlooms in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). The quota under the Powerloom Exporters Entitlement System, which is in the nature of Manufacturers Exporters Entitlement system for the Powerloom sector has been increased to 5% (from